

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

R.P. No. 96/94  
M.A.617/94

Union of India & Anr.

Dt. of order: 24.4.1995

: Petitioners

Vs.

Shri Veer Singh & Ors.

: Respondents

Mr.K.N.Shrimal

: Counsel for petitioners.

Mr.K.S.Sharma

: Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member(Adm.).

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

This is a review petition by the Union of India & Anr. seeking a review of the order dated 6.4.'94 passed in O.A.No. 190/93 by a Single Member Bench comprising of Hon'ble Mr.Justice D.L.Mehta.

2. We have heard the learned counsel for the parties and have perused the records.

3. The order sought to be reviewed was passed on 6.4.94. This review petition ought to have been presented within 30 days from the date of the receipt of a copy of the order, as envisaged under rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987. A copy of the order in question was received by the counsel for the petitioners on 20.4.'94. However, the review petition was presented on 17.11.94, after a delay of more than 7 months. The entire period of delay having not been satisfactorily explained, We find that the present petition for review is barred by limitation. It is, therefore, not maintainable. The Review petition is dismissed with no order as to costs.

4. The M.A.No.617/94 for condonation of delay, stands dismissed accordingly.

(O.P.Sharma)  
Member(A).

Gopal Krishna  
(Gopal Krishna)  
Vice Chairman.